BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD** 

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

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Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

Name of the Company:

Jayeshkumar Arvindbhai Popat

(Jalaram Cotton & Proteins Ltd.)

Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

SIGNATURE

1. LALIT MPATEL ADVOCATE

RESPONDENT.

2. Mohit Grupta ADV

Applicant Methysigh to

3.) KARAN VALEUNA ADV.

Applicant Lovan Valech Mann D. A for

(4) Dhennir Dh Gom

BY RAJABALAN ASSTORI BRIGHT

**ORDER** 

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Lalit Patel present for Respondent No.1. None present for Respondent (HDB Finance). Learned Advocate Mr. Dharmvir Gosai present for Respondent (Tata Capital Financial Service Ltd).

Mr. Raja Basan Assistant General Manager for SIDBI present and requested time to engage service of counsel and to argue the matter.

SIDBi shall file objections, if any, on or before 06.11.2017 serving a copy in advance to other side.

List the matter on 07.11.2017 for hearing before admission and objections of Respondent.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL